

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF LALIT POLYESTER PRIVATE LIMITED

### RELEVANT PARTICULARS

1.	Name of corporate debtor	Lalit Polyester Private Limited
2.	Date of incorporation of corporate debtor	8th January, 1988
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U99999MH1988PTC045817
5.	Address of the registered office and principal office (if any) of corporate debtor	Atgaon Industrial Complex, Shed No. 88, Mumbai Nasik High Way, Village Atgaon, Shahpur, Maharashtra - 421601
6.	Insolvency commencement date in respect of corporate debtor	5th January, 2023 (order communicated to IRP on 9th January 2023)
7.	Estimated date of closure of insolvency resolution process	4th July , 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nitin Om Kothari IBBI/IPA-001/IP-P-02310/2020-2021/13477
9.	Address and e-mail of the interim resolution professional, as registered with the Board	5A-301, Alica Nagar, Lokhandwala Township, Kandivali East, Mumbai-400101, Maharashtra <b>Email : cakotharico@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	5A-301, Alica Nagar, Lokhandwala Township, Kandivali East, Mumbai-400101, Maharashtra <b>Email : lalit.cirp@gmail.com</b>
11.	Last date for submission of claims	23rd January, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Lalit Polyester Private Limited on 5th January, 2023. (Order communicated to IRP on 9th January, 2023)

The creditors of M/s Lalit Polyester Private Limited, are hereby called upon to submit their claims with proof on or before 23rd January, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/

**Nitin Om Kothari**

**Reg No : IBBI/IPA-001/IP-P02310/2020-2021/13477**

Interim Resolution Professional

Date : 12 th January, 2023

Place : Mumbai

**PUBLIC NOTICE**